

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES ' B ' BENCH, HYDERABAD.**

**BEFORE SHRI S.S. GODARA, JUDICIAL MEMBER AND  
SHRI L. P. SAHU, ACCOUNTANT MEMBER  
(Through Virtual Hearing)**

**ITA No.193/Hyd/2020  
(Assessment Year : 2011-12)**

Shri Murali Krishnam Raju Vegesna Venkata,  
Hyderabad.  
PAN AEEPV0939F .....Appellant.

Vs.

Income Tax Officer,  
Ward 11(2), Hyderabad. ....Respondent.

**ITA No.194/Hyd/2020  
(Assessment Year : 2011-12)**

Shri Ramachandra Raju Vegesna,  
Hyderabad.  
PAN AEQPV 7305H .....Appellant.

Vs.

Income Tax Officer,  
Ward 11(5), Hyderabad. ....Respondent.

Appellants By : Santi Pawan.  
Respondents By : Shri Rohit Majumdar (D.R.)

Date of Hearing : 07.06.2021.  
Date of Pronouncement : 21.06.2021.

**O R D E R**

**Per Shri S.S. Godara, J.M. :**

These assessee's appeals for Assessment Year 2011-12 are directed against the Commissioner of Income Tax (Appeals)-5, Hyderabad's separate orders; both dt.16.12.2019, passed in case No. 10317/2018-19/CIT(A)-5 and case No.10316/2018-19/CIT(A)-5; respectively in proceedings u/s.144 of the Income Tax Act, 1961 ('the Act').

Heard both the parties. Case files perused.

2. Learned authorized representative of the assessee submitted at the outset We notice at the outset that these twin CIT(A)'s orders; affirming the Assessing Officer's action making income from "other" sources addition(s) of Rs.1,14,76,151 and Rs.1,14,93,944; respectively, have been passed exparte. And that too, without even indicating as to whether assessee had been actually served at the last hearing notice(s) or not. We thus restore the assessee's substantive grievance(s) back to the CIT(A) for his afresh appropriate adjudication as per law within three effective opportunities of hearing. These assessee or their

authorized representative may appear in the consequential proceedings on or before 31.10.2021 to this effect. Ordered accordingly.

4. These twin assessee's appeals are allowed for statistical purposes in above terms. A copy of this common order be placed in the respective files.

*Order pronounced in the open court on 21st June,2021.*

Sd/-

**(L.P. SAHU)**

Accountant Member

Sd/-

**(S.S. GODARA)**

Judicial Member

Hyderabad, Dt. 21.06.2021.

\* Reddy gp

Copy to :

1.	i) Shri Raghavender Dhrudala, G-8, Medha Rejoice, Radhakrishna Nagar,Attapur, K V Rangareddy-500 048 PAN AGUPD 3312N ii) Shri M K R Vegesna Venkata, 401, Sri Pavithra Residency, Near Old Age Home, Nizampet Village, Hyderabad-500 090 PAN AEEPV 0939F iii) Shri Ramachandra Raju Vegesna, 41-A, F No.204, Padmavathi Villa, AS Raju Nagar, Kukatpally, Hyderabad-500 072 PAN AEQPV 7305
2.	i) ITO, Ward 8(2), Hyderabad. ii) ITO, Ward 11(2), Hyderabad.
3.	Pr. C I T-2, Hyderabad. Pr. CIT-5, Hyderabad.

4.	CIT(Appeals)-2, Hyderabad. CIT(Appeals)-5, Hyderabad.
5.	DR, ITAT, Hyderabad.
6.	Guard File.

By Order

Sr. Pvt. Secretary, ITAT, Hyderabad.